

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

O.A. No. 622 of 2024

IN THE MATTER OF:

Varun Gulati

...Applicant

Versus

State of Haryana & Ors.

...Respondents

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FILED THROUGH:



[SIDDHARTH BATRA], [ARCHNA YADAV] [SHIVANI CHAWLA]



[CHINMAY DUBEY] & [RHYTHM KATYAL]

Advocates for Respondent No. 53- M/s Rajasthan Knitting Mills

8A, Sagar Apartments, 6-Tilak Marg,

New Delhi-110001.

Mob.: 9888884445

Date: 22.05.2025

E-mail: siddharth.batra@satramdass.com

Place: New Delhi

Phone: 011 4704 6111

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
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**OBJECTIONS TO THE REPORT OF THE JOINT COMMITTEE ON
BEHALF OF RESPONDENT NO. 53, M/S RAJASTHAN KNITTING
MILLS**

MOST RESPECTFULLY SHOWETH:

1. That the present objections are being filed on behalf of M/s Rajasthan Knitting Mills, the Respondent No. 53, in compliance with the direction dated 27.02.2025 passed by this Hon'ble Tribunal, wherein the recently impleaded industries in the Barhi Industrial Area matter were given liberty to file their objections to the Joint Committee Report dated 03.01.2025.
2. At the outset, it is submitted that the observations in the Joint Committee Report do not accurately reflect the compliance status of the Answering Respondent's operations. Certain findings in the Report appear to be based on assumptions and outdated assessments, rendering them inconsistent with the current operational realities of the Answering Respondent.

3. The Answering Respondent, M/s Rajasthan Knitting Mills, is located at Plot No. 46, HSIIDC Barhi, District Gannaur, Sonipat, Haryana. The unit is engaged in textile knitting and dyeing processes and operates under a valid Consent to Operate (CTO) until 30.09.2028. The unit is equipped with a modern Effluent Treatment Plant (ETP), adhering to pollution control norms, including proper effluent treatment, water consumption monitoring, and hazardous waste management.
4. That the Answering Respondent has consistently undertaken substantial investments in environmental control measures, including a modern Effluent Treatment Plant (ETP), ensuring adherence to applicable environmental norms and best industrial practices. The Answering Respondent denies any deliberate non-compliance and submits that if there were any technical/operational gaps, they stand rectified upon receiving feedback from statutory authorities.
5. **OBJECTIONS TO THE JOINT COMMITTEE REPORT:**
 - 5.1. That the Answering Respondent submits that an inspection was conducted on 08.08.2024, and certain observations were recorded regarding the operation of its Primary Effluent Treatment Plant (PETP). The Answering Respondent further submits that a Show Cause Notice dated 02.01.2025, received on 17.01.2025, was issued by the Haryana State Pollution Control Board (HSPCB), alleging non-compliance on certain grounds concerning groundwater abstraction, effluent treatment, and compliance monitoring.

- 5.2. That it is submitted that all of the above issues raised in the Show Cause Notice issued by HSPCB was replied to by the answering respondent vide a detailed and reasoned response. The answering respondent duly clarified its position and provided documentary evidence of its compliance to HSPCB. Therefore, the continued reliance on these findings is unjustified and does not accurately reflect the present compliance status of the unit. A Copy of the Show Cause Notice and the latest detailed and reasoned response to the HSPCB Show Cause Notice along with all the relevant annexures is annexed herewith and marked as **ANNEXURE R-1**.
- 5.3. That vide the response submitted, the Answering Respondent acknowledged the requirement to obtain an NOC from the State Ground Water Authority (HWRA) for groundwater abstraction. The Answering Respondent had an NOC which was valid till 02.09.2023 and a further application for the same had already been submitted and is currently under process and the fees for the same has also been duly deposited by the Answering Respondent. The primary source of water for the unit is from HSIIDC's municipal supply, and any groundwater abstraction, if any, is within permissible limits.
- 5.4. That the freshwater meter was installed before the inspection, and supporting documents, including the purchase bill. The meter has been calibrated to ensure accurate measurement and monitoring. Non-compliance in effluent characteristics and alleged dilution concerns have been addressed as the high reduction percentages in BOD, COD, and TDS observed during sampling result from the unit's multi-stage

treatment process. This includes advanced techniques such as chemical precipitation, aeration, and filtration.

- 5.5. That the Answering Respondent categorically denied and continues to deny any intentional dilution of effluent with freshwater. The reduction in pollution parameters results from the efficiency of the installed advanced treatment technology, not dilution. Additional inline monitoring systems have been implemented, and an internal process audit was conducted to confirm that no unauthorized freshwater is being mixed into the effluent stream. Supporting documentation verifying the treatment process was duly enclosed along with the response as is made part of the present reply/objections.
- 5.6. That all records on fuel consumption and ash generation have been maintained even if there might have been oversight in obtaining updated logs during the inspection. To strengthen compliance, a digital record-keeping system for real-time logging has been implemented and the same were duly presented before the HSPCB.
- 5.7. That the inspection that formed the basis for the Joint Committee Report took place in July-August 2024, whereas the report was submitted much later. The answering respondent respectfully submits that compliance is a dynamic process, and any findings based on outdated data do not reflect the current operational reality. Since the inspection, the answering respondent has implemented multiple corrective measures, including additional flow meters for real-time tracking of water consumption and effluent discharge, enhanced ETP efficiency through extended aeration and multi-stage treatment, and

the implementation of automated compliance monitoring systems to maintain accurate records. Given these developments, the findings of the Joint Committee Report require reconsideration in light of the updated compliance status.

- 5.8. That any adverse order based on the findings of the Joint Committee Report would have severe financial implications and cause significant operational disruptions to the answering respondent. The unit employs a large workforce, and any disruption in operations would negatively impact the livelihoods of numerous employees and their families. The answering respondent is a key contributor to the textile industry, and any undue penalties or restrictions would harm not only the unit but also suppliers, vendors, and small businesses that rely on its operations.
- 5.9. That in view of the above submissions, the Answering Respondent also prayed that the allegations in the Show Cause Notice be reconsidered, as they were based on incorrect assumptions and lacked substantive evidence. The Respondent requested that its compliance measures be duly recognized by independent verification to conclusively establish adherence to environmental norms. The Answering Respondent reiterated its commitment to upholding all regulatory standards and sought a fair and just resolution of the matter.
6. That the Answering Respondent remains committed to environmental sustainability, regulatory compliance, and responsible industrial operations and prays for a just and fair assessment of its compliance status.

7. The Answering Respondent further reserves its right to file additional pleadings or affidavits, if necessary, in response to any subsequent developments in the present proceedings.

FILED THROUGH:



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[CHINMAY DUBEY] & [RHYTHM KATYAL]

Advocates for Respondent No. 53- M/s Rajasthan Knitting Mills
8A, Sagar Apartments, 6-Tilak Marg,

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... Applicant

Versus

State of Haryana & Ors.

... Respondents

AFFIDAVIT

I, Sandeep Bihani S/o Raj Kumar Bihani, aged about 53 years R/o B-166, Lok Vihar, Pitampura, Delhi-110034, do hereby solemnly affirm and stat as under:

1. That I am the authorized signatory of Respondent No. 53, M/s Rajasthan Knitting Mills, having its office at 46 Barhi Industrial Estate, Phase-I, Sonapat, Haryana-131001, in the aforesaid Original Application, I am aware of the facts and circumstances of the case in my official capacity as stated above and hence, entitled to swear this affidavit.
2. That the accompanying reply has been drafted by my counsel under my instructions, and I say that the statements and submissions made in the said reply are true and correct to best of my knowledge based upon the records and my belief. I pray that the said reply to be treated as part and parcel of this Affidavit and the same is not being reproduced for the sake of brevity.



I say that the documents / annexure produced along with the reply are true copies of its originals

Sandeep Bihani
DEPONENT

VERIFICATION:

Verified that the contents of the above affidavit are true and correct to the best of my knowledge, belief and nothing material information has been concealed therefrom. No part of it is false.

1489
3.3.25

Verified at Gannaur on this 3rd day of March, 2025

Sandeep Bihani
DEPONENT

ATTESTED

Sandeep Bihani
NOTARY

Gannaur Dist. Sonapat



HARYANA STATE POLLUTION CONTROL BOARD

Plot No. 1, Sector-15, Part-II, Sonapat
Ph. - 0130-2236119, E-mail ID: - hspcbrosr@gmail.com



No. HSPCB/SR/2025/ 2657

To

Dated: 2/11/25

M/s RAJASTHAN KNITING MILLS,
Plot No. 46 HSIIDC BARHI,
District Gannaur, Sonapat, Haryana

Sub: Show Cause Notice for Closure under section 33-A of Water Act, 1974, prosecution action under section 43/44 of Water Act, 1974, revocation of consent u/s 27 of the Water (Prevention & Control of Pollution) Act, 1974 & u/s 21 (4) of the Air (Prevention and Control of Pollution) Act, 1981 and imposing environmental compensation as per order dated 22.12.2021.

Whereas, the unit was inspected on 08.08.2024 by the Joint Team of CPCB and HSPCB in reference to OA No.622/2024 titled as Varun Gulati Vs State of Haryana & Ors. pending before Hon'ble NGT, New Delhi and the unit is involved in process of Pre-treatment, dyeing & finishing having CTO valid upto 30.09.2028.

Whereas, during inspection following deficiencies have been observed which need to be complied as per condition of CTO granted to the said unit:-

1. Unit does not have No Objection Certificate from State Ground Water Authority (HWRA) for groundwater abstraction. *Amr*
2. Unit has not installed flow meter at HSIIDC freshwater supply line. *—*
3. Effluent characteristics: as per analysis report is as below: -

Parameter	PETP inlet	PETP outlet	Prescribed discharge norms	Compliance w.r.t norms
pH	8.9	6.7	6.0-9.0	<ul style="list-style-type: none"> • High reduction in pollution parameters indicating dilution with freshwater in PETP at different stages. • Inlet BOD is too much lower against typical range of 700 to 1000 mg/l, indicating dilution at PETP inlet. Non-complying (dilution)
BOD (mg/l)	210	38	500	
COD (mg/l)	801	197	1400	
TSS (mg/l)	273	62	1500	
TDS (mg/l)	2584	1464	2100	

4. High reduction in pollution parameters indicating dilution with freshwater in PETP at different stages.

15/11/25

12/01

5. Inlet BOD (210 mg/l) is too much lower against typical range of 700 to 1000 mg/l, indicating dilution at PETP inlet.
6. Unit has not maintained record of fuel consumption and ash generation.

Recommendation of the Team:-

1. Unit shall obtain the No Objection Certificate from State Ground Water Authority (HWRA) for groundwater abstraction.
2. Unit shall install flow meter at HSIIDC freshwater supply line.
3. Unit shall dismantle the provision for dilution in PETP at different stages.
4. Unit shall maintain the record of fuel consumption and ash generation.

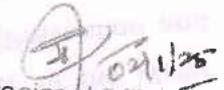
Therefore, you are hereby directed to show cause & explain within 15 days as to why closure action may not be taken against your unit u/s 33-A Water (Prevention and Control of Pollution) Act, 1974, prosecution action under section 43/44 of Water (Prevention and Control of Pollution) Act, 1974 and revocation of consent u/s 27 of the Water (Prevention & Control of Pollution) Act, 1974 & u/s 21 (4) of the Air (Prevention and Control of Pollution) Act, 1981 besides initiation of legal action under the Acts for non-compliance of the relevant provisions of Environmental Acts/Rules/Laws.

In case you fail to reply/comply with the deficiencies mentioned above within above mentioned stipulated time period, it will be presumed that you have nothing to say in this regard and accept the status as mentioned above, which will warrant closure action against your unit under relevant Acts/Rules besides initiation of legal action under the relevant Acts/Rules without giving any further notice.

Whereas, for the above said violations you are liable to pay the Environmental Compensation in terms of the directions of Board issued letter no. HSPCB/PLG/2021/2343-2350 dated 22.12.2021 as assessed by the Board as per methodology defined therein.

Endst. No. HSPCB/SR/2025/

A copy of the above is forwarded to the Chairman, HSPCB, Panchkula for information, please.


Regional Officer,
Sonapat Region.

Dated:

1
Regional Officer,
Sonapat Region.

RAJASTHAN KNITTING MILLS

46, I.E. Barhi Industrial Estate, Sonapat, Haryana -131001

Ph: 9810074794, Email: RKMDHA51@GMAIL.COM

DATE: 06/02/2025

WITHOUT PREJUDICE

To

The Regional Officer

Haryana State Pollution Control Board (HSPCB)

Sector-15, Sonipat, Haryana

SUBJECT: DETAILED REPLY TO SHOW CAUSE NOTICE NO. HSPCB/SR/2025/2657 DATED 02.01.2025

Respected Sir,

1. This is in reference to the Show Cause Notice (SCN) dated 11.01.2025 issued under Section 33-A, 27, and 43/44 of the Water (Prevention and Control of Pollution) Act, 1974, and Section 21(4) of the Air (Prevention and Control of Pollution) Act, 1981, concerning groundwater abstraction, effluent treatment, and compliance monitoring at our unit, Rajasthan Knitting Mills, located at Plot No. 46, HSIIDC Barhi, District Gannaur, Sonipat, Haryana. We take our environmental responsibilities seriously and are committed to complying with all regulatory requirements.

Accordingly, we submit this detailed reply addressing each concern raised in the notice.

2. BACKGROUND OF THE COMPANY:

Rajasthan Knitting Mills is engaged in textile knitting and dyeing processes and operates under a valid Consent to Operate (CTO) up to 30.09.2028. Our unit is equipped with a modern Effluent Treatment Plant (ETP), and we adhere to pollution control norms, including proper effluent treatment, water consumption monitoring, and hazardous waste management.

RAJASTHAN KNITTING MILLS

46, I.E. Barhi Industrial Estate, Sonapat, Haryana -131001

Ph: 9810074794, Email: RKMDHA51@GMAIL.COM

DATE: 06/02/2025

3. RESPONSES TO SPECIFIC ALLEGATIONS:

Observation: Absence of NOC from State Ground Water Authority (HWRA) for Groundwater Abstraction

Response:

- 3.1. We acknowledge the requirement to obtain an NOC from HWRA and confirm that our application for the same has already been submitted and is under process.
- 3.2. We primarily source water from HSIIDC's municipal supply, and groundwater abstraction, if any, is within permissible limits.
- 3.3. A copy of our NOC application and acknowledgment receipt is enclosed as **Annexure I**.

Observation: Absence of Flow Meter at Freshwater Supply Line

Response:

- 3.4. The freshwater meter was already installed before the inspection, and supporting documents, including the purchase bill, are enclosed as **Annexure II**.
- 3.5. The meter has been calibrated to ensure accurate measurement and monitoring.

Observation: Non-Compliance in Effluent Characteristics & Alleged Dilution

Response:

- 3.6. The BOD, COD, and TDS values observed at the PETP inlet and outlet have been reviewed, and the high reduction percentages are attributable to our multi-stage treatment process.

46, I.E. Barhi Industrial Estate, Sonapat, Haryana -131001

Ph: 9810074794, Email: RKMDHA51@GMAIL.COM

DATE: 06/02/2025

- 3.7. Our advanced treatment technology includes chemical precipitation, aeration, and filtration techniques, ensuring efficient removal of pollutants.
- 3.8. The main reason for lower BOD values is that we are one of the few factories that exclusively dye cotton fabrics and do not process polyester, which typically results in higher BOD content.

Observation: Alleged Dilution of Effluent with Freshwater

Response:

- 3.9. We categorically deny any intentional dilution of effluent with freshwater.
- 3.10. The percentage reductions in pollution parameters result from the efficiency of our advanced ETP treatment process, not dilution.
- 3.11. To further reinforce compliance, we have implemented additional inline monitoring systems and conducted internal process audits, confirming that no unauthorized freshwater is being mixed into the effluent stream.
- 3.12. Supporting documentation verifying our treatment process is enclosed as **Annexure III**.

Observation: Lack of Records on Fuel Consumption & Ash Generation

Response:

- 3.13. We have always maintained fuel consumption and ash generation records, but during the inspection, the updated logs were not immediately available.
- 3.14. To strengthen compliance, we have implemented a digital record-keeping system for real-time logging of fuel usage and ash disposal.
- 3.15. Copies of updated fuel and ash disposal records are enclosed as **Annexure IV**.

RAJASTHAN KNITTING MILLS

46, I.E. Barhi Industrial Estate, Sonapat, Haryana -131001

Ph: 9810074794, Email: RKMDHA51@GMAIL.COM

DATE: 06/02/2025

3.16. To strengthen compliance, we have implemented a digital record-keeping system for real-time logging of fuel usage and ash disposal.

3.17. Copies of updated fuel and ash disposal records are enclosed as **Annexure IV**.

4. TIMING OF THE NOTICE AND CURRENT COMPLIANCE STATUS:

The inspection was conducted on 08.08.2024, while the SCN was issued on 11.01.2025. During this period, we have already taken corrective actions, and we request that our current compliance status be duly considered.

5. FINANCIAL IMPACT ON LIVELIHOODS OF WORKERS:

Our facility directly and indirectly employs a significant workforce, and any closure action would result in substantial job losses. Local businesses and suppliers depend on our operations, and an abrupt closure would cause economic disruption. We request the authorities to consider the broader socio-economic impact before initiating any enforcement action.

6. SUMMARY OF POINTERS:

- 6.1. NOC from HWRA is under process, and application proof is enclosed.
- 6.2. Freshwater meter was already installed, and supporting documents, including the purchase bill, are enclosed.
- 6.3. Effluent treatment complies with norms, and process audits confirm compliance.
- 6.4. No dilution is occurring; internal audits verify compliance.
- 6.5. Fuel and ash generation records have been updated and enclosed.
- 6.6. Corrective actions have been implemented to ensure continued compliance.

46, I.E. Barhi Industrial Estate, Sonapat, Haryana -131001

Ph: 9810074794, Email: RKMDHA51@GMAIL.COM

DATE: 06/02/2025

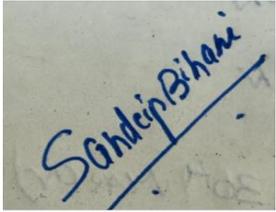
In light of the above submissions, we respectfully request:

- a. Withdrawal of the SCN, as compliance has been demonstrated.
- b. Acceptance of supporting documents as evidence of adherence to norms.
- c. A re-inspection opportunity to validate our compliance status.

We reaffirm our commitment to environmental regulations and look forward to a fair resolution of this matter.

Thanking You,

For Rajasthan Knitting Mills



(Authorized Signatory)

NAME- SANDEEP BIHANI

M.NO:- 9810074794

LIST OF ANNEXURES/ENCLOSURES:

NOC Application and Acknowledgment Receipt (HWRA)

Freshwater Meter Installation Bill & Supporting Documents

ETP Process Audit Reports

Fuel Consumption & Ash Disposal Records

Copy of SCN No. HSPCB/SR/2025/2657

Haryana Water Resources (Conservation, Regulation and Management) Authority Government of Haryana

Welcome: ABHYAASI5@YAHOO.COM ()

Apply for NOC ▾

Apply for Registration (Micro and Small Enterprise - G.W Req. < 10 KLD) ▾

My Applications

Sr No.	Application No.	Application Date	Application Type	Name	Application Status	Application	View/Edit
1	15-3/20562/1/HR/IND/2021	15-03-2021 17:17:00	Industry	Rajasthan Knitting Mills	Permission Certificate Issued Download Certificate	New	View Application Form
2	HWRA/IND/R/2022/249	27-07-2022 07:00:06	Industry	Rajasthan Knitting Mills	Recommended to Technical Committee	Renew	View Application Form Edit

(NO OBJECTION)



हरियाणा सरकार
हरियाणा जल संसाधन प्राधिकरण
Government of Haryana
Haryana Water Resources Authority

PERMISSION CERTIFICATE FOR GROUND WATER EXTRACTION

Project Name:	Rajasthan Knitting Mills		
Project Address:	Plot no. 46 HSIIDC Barhi Sonipat		
Village/MC:	Bari	Tehsil:	Ganaur
District:	SONIPAT	State:	Haryana
Pin Code:	--		
Communication Address:	Plot no. 46 HSIIDC Barhi Sonipat		
Address Regional Office:	Sinchai Bhawan, Sector-5, Panchkula		
1. NOC No.:	HWRA/NOC/IND/N/2021/78		
2. Application No.:	15-3/20562/1/HR/IND/2021	3. Category:	Industry
4. Project Status:	New	5. NOC Type:	New
6. Ground Water Extraction Permitted:			
Ground Water For	m3/day	m3/year	Valid From
Fresh Water	130.00	39000.00	01/09/2021
Total	130.00	39000.00	--
Valid Upto	01/09/2022		
7. Details of Ground Water Extraction: Total Existing No.:	1		
Total Proposed No.:	0		
	DW	DCB	BW
Abstraction Structure*	--	--	1
	DW	DCB	BW
	--	--	--
*DW - Dug Well;DCB - Dug cum Bore Well;BW - Bore Well;TW - Tube Well;DWLR - Digital Water Level Recorder			
8. Quantum of ground water recharge(m3/year)	--		
9. Number of Piezometers (Observation wells) to be constructed/ monitored & Monitoring mechanism	No. of Piezometers	Monitoring Mechanism	
	0	Manual	DWLR
		0	0
		0	0

* Terms & conditions are at the back of this page.



Note: This is computer generated certificate, it can be validated by scanning QR code.

Validity of this NOC shall be subject to compliance of the following mandatory conditions

This NOC for abstraction of ground water, shall be subject to the following terms and conditions

1. NOC is granted to the applicant on the condition that local government water supply agencies are not able to supply the desired quantity of water. In case of supply of water from local agency the applicant shall immediately inform HWRA and reduce the abstraction of ground water accordingly.
2. The applicant shall adopt latest water efficient technologies to reduce dependence on ground water resources by 20% in three years. Compliance report in this regard shall be submitted yearly. The proof of reduction of dependence on ground water shall also be submitted half yearly i.e., at the time of deposit of water abstraction charges of the second quarter.
3. The applicant abstracting ground water between 100-500 kld shall undertake self-annual water audit and those abstracting ground water more than 500 kld shall undertake water audit through organisations authorised by Government of India or HWRA and submit audit reports at the time of renewal of the NOC.
4. Construction of observation well(s) (piezometer)(s) within the premises and installation of appropriate water level monitoring mechanism shall be mandatory for industries drawing or proposing to draw more than 500 kld of ground water and Monitoring of water level shall be done by project proponent. The piezometer (observation well) shall be constructed at a minimum distance of 25 m from the production well. Depth and aquifer zone tapped in the piezometer shall be the same as that of the pumping well wells Detailed guidelines for design and construction of piezometer is given on the portal. Monthly water level data shall be submitted to the HWRA through the web portal on quarterly basis.
5. The applicant with red category industries as per Haryana State Pollution Control Board shall store the harvested rainwater in surface storage tanks for use in the industry and shall not use the harvested rainwater to recharge ground water, further the applicants under this category shall ensure wellhead protection measures to prevent ground water pollution and will inform the compliance within 3 months.
6. Injection of treated/untreated wastewater/effluents into aquifer system is strictly prohibited.
7. The applicant drawing ground water in safe, semi-critical and critical assessment units shall be required to pay ground water abstraction charges on quarterly basis, applicable as per Tables 5.3A.
8. The applicant drawing ground water in over-exploited assessment units shall be liable to pay ground water restoration charges on quarterly basis, applicable as per Tables 5.3 B.
9. All the tube wells/ground water abstraction structures permitted shall be fixed with digital electromagnetic/ultrasonic water meters, by the industry at its own cost with telemetry system and monthly ground water abstraction data shall be recorded in a logbook. Compliance to this condition shall be reported within one month from the date of issue of this letter. Daily water meter readings to be recorded in a dedicated register and shall be submitted on the web portal to HWRA on quarterly basis or through centralized mechanism evolved by HWRA.
10. The applicant, as per approved proposal, shall implement rainwater harvesting and ground water recharge measures within three months from the date of issuance of this NOC and undertake periodic maintenance of recharge structures. Photographs (with geo tag only) of the recharge structures etc. and compliance of completion of construction of the same along with copy of NOC shall be furnished immediately to the Haryana Water Resources Authority for verification, on the Email ID of the Authority (compliance - hwra@hry.gov.in)
11. The ground water chemical quality shall be monitored twice in a year during pre & post- monsoon period.
12. The monthly ground water level monitoring data in respect of piezometer shall be submitted quarterly to the Haryana Water Resources Authority on regular basis.
13. The applicant shall ensure proper recycling and reuse, including use for green belt, of wastewater after adequate treatment.
14. In case of renewal, application shall be submitted online within 90 days before the expiry of this NOC and abstraction of ground water, after expiry of NOC shall be illegal and liable for legal action as per law.
15. The applicant shall seek prior permissions from HWRA for any increase in daily quantum of groundwater abstraction (i.e. more than the permitted limit in the NOC).
16. Where the applicant granted NOC for abstraction of saline water and the existing well(s) is/are yielding fresh water, the same shall be sealed and new tube well(s) tapping saline water shall be constructed within 3 months of the issuance of NOC or from the date of seal of the fresh water tube well, as the case may be. The applicant shall be also ensuring safe disposal of saline residue, if any.
17. The applicant shall comply with the provisions of the Haryana Water Resources (Conservation, Regulation and Management) Authority Act, 2020, Rules, regulations, guidelines and directions issued thereunder. Non-compliance of these provisions shall be liable for the penalty as per the provisions of the Act, rules and regulations, guidelines and directions issued thereunder.
18. Since, this NOC has been issued on the basis of self-assessment by the applicant and without any site inspection, hence the Authority may inspect the site/unit and documents at any time. In case any material difference is found in the information submitted and the site conditions or documents, the Authority may suspend the NOC granted immediately and may revoke or modify the NOC after giving a notice to the applicant.
19. This NOC is subject to prevailing State Government rules/law of Courts orders related to construction of tube well, ground water withdrawal, construction of recharge or conservation structure/discharge of effluents or any such matters as applicable.
20. The applicant shall comply with the directions/conditions/instructions issued by any Court of law related to the matters concerned with the Authority.
21. The applicant shall report self-compliance duly signed by authorized person along with authorization letter by e-mail to Haryana Water Resources Authority quarterly as well as yearly basis after the issuance of NOC.
22. This NOC does not absolve the applicant of his obligation/requirement to obtain the necessary approvals from the statutory and administrative Authorities/Departments.
23. The issuance of this NOC does not imply that other statutory or administrative clearances shall necessarily be granted to the applicant by the concerned authorities. The concerned Authorities shall act as per their own procedure.
24. The applicant shall immediately inform the HWRA, if any change in the information provided by the applicant in the application form for seeking NOC.
25. This NOC shall not absolve the applicant from any penalty/punishment/environment compensation, which may have been imposed or may be imposed, for abstraction of groundwater during such period, before the issuance of this NOC.
26. In case of non-payment or delayed payment of ground water abstraction/restoration charges, a penal interest @ 18% shall be charged.
27. The necessary compliance shall be submitted to the Authority on the web portal of the Authority i.e. www.hwra.org.in or on the email id compliance-hwra@hry.gov.in.

Note: This is computer generated certificate, it can be validated by scanning QR code.

Government of Haryana
Haryana Water Resources Authority
Applications for Renewal of Permission to Extract Ground Water for Industrial use

Application No: HWRA/IND/R/2022/249 (Application Received Fee Paid)

HWRA Previous NOC No: HWRA/NOC/IND/N/2021/78 [Download](#)

HWRA Previous Application No: 15-3/20562/1/HR/IND/2021 [Download](#)

valid upto : 01/09/2022

I. General Information:

Application Type Category/ Type of Application:

(i) Name of Applicant:	Sandeep Bihani	
ID Proof Type	Aadhaar	
ID Proof no	XXXXXXXXX9885	
Id Proof Document	Download	
(ii) Designation of Applicant:	Partners	
Authorization Letter in the name of Sandeep Bihani (applicant)	Download	
(iii) Name of Industry:	Rajasthan Knitting Mills	
(iv) Registration number of Industry:	DL06B0029418	
(v) Location Details of the Industrial Unit		
Industrial Unit Address	Plot no. 46 HSIIDC Barhi Sonipat haryana	
State:	Haryana	
District:	SONIPAT	
Tehsil:	Ganaur	
Block:	GANAUR	
Village/MC:	Bari	
Region:	over-exploited	over-exploited
(vi) Correspondence Address		
Complete Postal Address	Plot no. 46 HSIIDC Barhi Sonipat haryana	
Mobile Number:	9810074794	
E-Mail of Industry:	ABHYAAS15@YAHOO.COM	
(vii) Salient Features of the Industrial Activity:		
Type of Industry	Textile Dyeing	
Industry fall under	Previous: Micro, Small, Medium (MSME)	New : Small
Is Water Intensive	Yes	
Purpose of Abstraction	Other Use - industrial purpose	
Groundwater utilization for	Existing Industry	
Whether present industrial activity commenced after 23.12.2020	No	
Whether there is expansion of this industry Unit after 23.12.2020 involving increase in water requirement	No	
Consent to Operate	Download	
	CTO/CTE Number : 72920332	Issue Date : 27/08/2024

Validity Period of Consent to Operate		From : 27 Aug 2024	To : 30 Sep 2028
Large industry/ MSME certificate/ proof		Download	
Description : Washing and dyeing of Fabrics			
(viii) Land use details of the existing/proposed Industrial unit premises			
Ownership of the land(Enclose documents of ownership)		Download	
Latitude	Longitude	29.10742	77.0421
Location Map		Download	
Total Land area(in sq m)			
Rooftop area of buildings/sheds(in sq m)			1012.00
Road/paved area(in sq m)			800.00
Green belt area(in sq m)			0.00
Open Land (in sq m)			0.00
Source of availability of surface water for Industrial use, if any	No		212.00
Townships/villages within 2 km radius of the Industrial unit	Yes	VILLAGE BARHI	
2) Detail of water requirement/ recycled water usage : (Please enclose flow chart of activities and requirement of water at each stage)			
Flow Chart of activities and requirement of water		Download	
Water Balance Chart with water requirement at each Stage.		Download	
Affidavit for Non/Partial supply of water from local government water supply agency (in case of ground water requirement less than 10 KLD)		Download	
NOC/Certificate for non/ partial supply of fresh water/ treated waste from the local government water supply agency		Download Download	
Quality of groundwater	Fresh Water	Fresh Water	
Name of NABL(Under Valid Certificate)	Haryana Test House		
Upload test report of groundwater quality from NABL accredited lab	Pre-monsoon	Post-monsoon	
	Download	Download	
Whether any change in Groundwater Requirement	No		
If yes, then reason & justification for change in ground water requirement along with supporting documents, if any.			
(i) Total water required(in m3/day)	Existing	Revised	
a. Ground Water required(in m3/day)	135.00	140.00	Download
b. Recycled Water usage(in m3/day)	130.00	130.00	
c. Proposed/existing water supply from any agency(in m3/day)	5.00	5.00	
	0.00	5.00	

(ii) Breakup of Water Requirement and Usage:

Activity	Existing Requirement (m ³ /day)	Revised Requirement (m ³ /day)	No. of Operational Days in a Year	Annual Requirement (m ³ /year)
a. Industrial Activity	130.00	130.00	365	47450.00
b. Residential / Domestic	5.00	5.00	365	1825.00
c. Greenbelt Development / Environment Maintenance	0.00	0.00	0	0.00
d. Other Use	0.00	5.00	365	1825.00
e. Grand Total	135.00	140.00		51100.00

Source of recycled water

ETP

(iii) Breakup of Recycled Water Usage:

	(m ³ /day)	(Days)	(m ³ /year)
(a) Total Waste Water Generated:	104.00	365	37960.00
(b) Quantity of Treated Water Available	95.00	365	34675.00
i). Reuse in Industrial Activity:	5.00	365	1825.00
ii). Reuse in Green Belt Development:	0.00	0	0.00
iii). Any other use	0.00	0	0.00
(c) Total Treated Water Utilized:	5.00		1825.00
(d) Quantity and mode of disposal of unutilised effluent:	90.00	HSIIDC Sewer BARHI	

3. Details of existing and/ or proposed groundwater abstraction structures

(a) Groundwater Abstraction Structure-Existing

SNo.	Type/ Year of construction	Depth (meter)/ Diameter (mm)	Depth to water level (meters below ground level)	Discharge (m ³ per hour)	Operational hours/ (day)/ days/year	Mode of lift	Horse Power of pump	Whether fitted with water meter or not
1	tube well/ 2009	65.00/ 125.00	55.00	13.00	10.00/ 365	1	5	Yes

Source of fresh water requirement being met uptill now

Affidavit duly attested by the Applicant regarding non-existence of tubewell

4. Likely date of operation of proposed tubewell	
5. Quantum of ground water recharge(m ³ /year)	0.00
6. Water Efficient Technology will be adopted	Download
7. Valid Consent of operate issued by HSPCB(CTO)	Download
8. Compliance Report as per format (In case of NOC issued by HWRA, fill the compliance status against the link on the portal. Take the print out of Compliance Report so generated and attach here duly signed by the applicant)	Download View Online compliance Report

9. Self-water audit report as per format for 100-500 KLD. Water audit report from accredited consultant for water requirement more than 500 KLD.		Download
10. Affidavit for compliance, as per format.		Download
11. Impact Assessment Report prepared by the accredited consultant : Submit IAR of existing / proposed groundwater withdrawal on the groundwater regime and socio-economic impacts report. Pro-forma for the report is given in Annexure IV of HWRA Guidelines dated 10.9.21. On top of the IAR, provide the Check List + Salient features of IAR, in the prescribed formats.		
12 i. Any Other Document/Information	(all cto)	Download
ii. Any Other Document/Information	(RAIN WATER HARVESTING PROPOSAL)	Download
iii. Any Other Document/Information		
13. I shall comply with all the terms and conditions of the Permission for renewal.		Yes

Self Declaration:-

- I hereby declare that all the documents prescribed in the application form have been uploaded and no blank / another / irrelevant documents have been uploaded against specified documents. I am also aware that any false/ wrong submission /uploading of document will lead to rejection of my application without any notice.
- I hereby certify that the contents of the above Application are true to the best of my knowledge and belief and that it conceals nothing and that no part of it is false. I understand that if any information furnished by me is found to be false, Haryana Ground Water Authority can take punitive action against me as per the extant rules. Further, I shall comply with all the terms and conditions of the permission/NOC to be granted by HWRA.

Date: 1/23/2025 11:04:13 AM

Place: SONIPAT

[Download](#)**Signature of Applicant with Office Seal**

(Sandeep Bihani)

(Partners)

a) Information of payment for Application Fee

Total Amount			
Mode of Payment	Online		

Reference No.	Transaction No.	Date	Amount	Status
HRWA1002056210434264	KKBKH22206712001	27/07/2022	25000	Success

b) Information of payment for Tarrif Fee

Total Amount			
Mode of Payment			

27-8-2024

HARYANA STATE POLLUTION CONTROL BOARD

Star Complex, Opp. General Hospital, Delhi Road,
Sonepat Ph. 0130-2236119(O) Email:-

hspcbrosr@gmail.com

E-mail: hspcb@hry.nic.in

No. HSPCB/Consent/ : 19570824SONCTO72920332

Dated:27/08/2024

To.

M/s :RAJASTHAN KNITING MILLS
PLOT NO.46, HSIIDC, BARHI SONEPAT

Subject: Grant of consent to operate to M/s RAJASTHAN KNITING MILLS.

Please refer to your application no. 72920332 received on dated 2024-07-16 in regional office Sonipat. With reference to your above application for consent to operate, M/s RAJASTHAN KNITING MILLS is here by granted consent as per following specification/Terms and conditions.

Consent Under	BOTH
Period of consent	27/08/2024 - 30/09/2028
Industry Type	Yarn / Textile processing involving any effluent/emission generating processes including bleaching, dyeing, printing and colouring
Category	RED
Investment(In Lakh)	67.239998
Total Land Area(Sq. meter)	1012.0
Total Builtup Area(Sq. meter)	800.0
Quantity of effluent	
1. Trade	100.0 KL/Day
2. Domestic	2.0 KL/Day
Number of outlets	2.0
Mode of discharge	
1. Domestic	Into HSIIDC sewer leading to CETP
2. Trade	Into HSIIDC sewer after treatment leading to CETP
Domestic Effluent Parameters	
1. NA	
Trade Effluent Parameters	
1. BOD	500 mg/l
2. COD	1400 mg/l
3. TSS	1500 mg/l
4. O&G	15 mg/l
5. pH	6.0-9.0
6. Colour	150 P.C.U. (Platinum Cobalt Units)

7. Total Dissolved Solids, Inorganic (TDS)	2100 mg/l
8. Sulphide (as S)	2.0 mg/l
9. Sodium Absorption Ratio (SAR)	26
10. Ammonical Nitrogen (as N)	50 mg/l
11. Phenolic Compounds (as C ₆ H ₅ OH)	1.0 mg/l
12. Total Chromium as (Cr)	2.0 mg/l
Number of stacks	1
Height of stack	
1. Stack attached to boiler	18 meters
Emission parameters	
1. SPM	80 mg/m ³
2. NOX	50 mg/m ³
3. SOX	50 mg/m ³
Product Details	
1. Washing and Dyeing of Fabrics	1.5 Metric Tonnes/day
Capacity of boiler	
1. Steam boiler	2.0 Ton/hr
Type of Furnace	
1. NA	
Type of Fuel	
1. Biomass	600.0 Kg/day
Raw Material Details	
Fabrics	2000 Kg/Day
Bleaching	3 Kg/Day
Soda Ash	3 Kg/Day
HCL	6 Kilo/Ltr
SALT	7 Kg/Day
DYES	6 Kg/Day

Regional Officer, Sonipat
Haryana State Pollution Control Board.

Terms and conditions

1. The applicants shall maintain good house keeping both within factory and in the premises. All hose pipelines valves, storage tanks etc. shall be leak proof. In plant allowable pollutants levels, if specified by State Board should be met strictly.
2. The applicant/company shall comply with and carry out directive/orders issued by the Board in this consent order at all subsequent times without negligence of his /its part. The

- applicant/company shall be liable for such legal action against him as per provision of the law/act in case of violation of any order/directives. Issued at any time and or non compliance of the terms and conditions of his consent order.
3. The applicant shall make an application for grant of consent at least 90 days before the date of expiry of this consent.
 4. Necessary fee as prescribed for obtaining renewal consent shall be paid by the applicant alongwith the consent application.
 5. If due to any technological improvement or otherwise this Board is of opinion that all or any of the conditions referred to above required variation (including the change of any control equipment either in whole or in part) this Board shall after giving the applicant an opportunity of being heard vary all or such condition and there upon the applicant shall be bound to comply with the conditions so varied.
 6. The industry shall provide adequate arrangement for fighting the accidental leakages, discharge of any pollutants gas/liquids from the vessels, mechanical equipment etc. which are likely to cause environment pollution.
 7. The industry shall comply noise pollution (Regulation and control) Rules, 2000.
 8. The industry shall comply all the direction/Rules/Instructions as may be issued by the MOEF/CPCB/HSPCB from time to time.
 9. The industry shall ensure that various characteristics of the effluents remain within the tolerance limits as specified in EPA Standard and as amended from time to time and at no time the concentration of any characteristics should exceed these limits for discharge.
 10. The industry would immediately submit the revised application to the Board in the event of any change in the raw material in process, mode of treatment/discharge of effluent. In case of change of process at any stage during the consent period, the industry shall submit fresh consent application alongwith the consent to operate fee, if found due, which may be on any account and that shall be paid by the industry and the industry would immediately submit the consent application to the Board in the event of any change during the year in the raw material, quantity, quality of the effluent, mode of discharge, treatment facilities etc.
 11. The officer/official of the Board shall reserve the right to access for the inspection of the industry in connection with the various process and the treatment facilities. The consent to operate is subject to review by the Board at any time.
 12. Permissible limits for any pollutants mentioned in the consent to operate order should not exceed the concentration permitted in the effluent by the Board.
 13. The industry shall pay the balance fee, in case it is found due from the industry at any time later on.
 14. If the industry fails to adhere to any of the conditions of this consent to operate order, the consent to operate so granted shall automatically lapse.
 15. If the industry is closed temporarily at its own, they shall inform the Board and obtain permission before restart of the unit.
 16. The industry shall comply all the Directions/ Rules/Instructions issued from time to time by the Board.
 17. Industry should adopt water conservation measures to ensure minimum consumption of water in their process. Ground water based proposals of new industries should get clearance from Central Ground Water Authority (CGWA)/ Haryana Water Resources (Conservation, Regulation and Management) Authority (HWRA) for scientific development of precious resource.

18. The industrial/non industrial sector projects shall develop green belt (as applicable) in its premises including periphery, entry and exit, as per notifications/conditions of EC/directions of MOEF/CPCB/SPCB/NGT/ any court of law. In case of stone crushers, hot mix plants, mineral grinding units, screening plants and brick kilns etc., the unit shall develop adequate green belt and erect barrier/barricade/boundary wall as applicable, as per notifications/directions of MOEF/CPCB/SPCB/NGT/ any court of law.

19. The unit shall develop paved or hard surfaced approach road to the site of unit (including the storage site, if it is at different place) from the nearest public road for transportation of raw material/final product.

Specific Conditions :

1. That Washing and Dyeing will not be more than 1.5 Ton per day. 2. That unit will not generate trade effluent more than 100 KL/day. 3. That CTO granted upto 30.09.2025 may be consider revoked. 4. That unit will run ETP/APCM regularly and effectively & maintained log books properly. 5. That unit will keep all the parameters within the prescribed limits and shall comply with all the Norms and Rules. 6. That unit will provide inter locking arrangement of DG set with ETP/APCM to ensure regular and effective running of pollution control devices. 7. That unit will not discharge any untreated effluent inside and outside its premises. 8. That unit will not add any polluting process/ machinery and also not to add any process which increases the water pollution load. 9. That unit will comply with all the provisions of Hazardous Waste Rules. 10. That unit will comply the emissions standards laid down for boilers/TFH by CAQM/CPCB/Hon'ble Courts. 11. That CTO so granted shall become invalid in case of violation of any of the above / any law of the land. 12. That unit will modify/upgrade its ETP, if inlet parameters of CETP will revise in future. 13. That unit will install Electromagnetic flow meter on all the sources of Raw water and on the inlet & final outlet of the ETP and maintained the logbook of the same. 14. That unit will not extract ground water without permission from HWRA for extraction of ground water. 15. That unit will not discharge effluent into sewer without permission from HSIIDC for discharge of effluent in HSIIDC sewer leading to CETP. 16. That unit will comply CAQM direction issued vide No. 65 & amended till date, HSPCB direction vide order dated 21.07.2022 regarding standard list of approved fuels in NCR and direction No. 76 dt. 29.09.2023 of CAQM regarding installation of CPCB-IV+ compliant DG set/Duel Fuel Kit/ Retrofitted Emission Control Device (RECD) certified by the authorized agencies on DG sets more than 19 kW. 17. That CTO granted is without prejudice to the action to be taken in respect of any violation made by unit in past & CTO will be deemed revoked & further action will be taken as per law if any violation observed at any stage.

*Regional Officer, Sonipat
Haryana State Pollution Control Board.*

17. MAY 24

DATE	INLET PUMP		FLOW METER RUNNING		CAUSTIC	ALARM	POLY	FLOW METER OUTLET		M1	SLIPPER	ENERGY METER	
	ON	OFF	ON	OFF				ON	OFF			ON	OFF
1/5/24													
2/5	10:00	5:00	OFF	9/19/195/1	345	345	00/00	58952234	7:00	345	44330	44336	
3/5	10:00	5:00	9/12/13P2	9/19/195/1	345	345	00/00	58952234	7:00	345	44330	44336	
4/5	10:00	5:00	9/12/509/1	9/19/195/1	345	345	00/00	58952234	7:00	345	44330	44336	
5/5	10:00	5:00	OFF	9/19/195/1	345	345	00/00	58952234	7:00	345	44330	44336	
6/5	10:00	5:00	OFF	9/19/195/1	345	345	00/00	58952234	7:00	345	44330	44336	
7/5	10:00	5:00	9/13/0880/1	9/19/195/1	345	345	00/00	58952234	7:00	345	44330	44336	
8/5	10:00	5:00	9/13/5699/1	9/19/195/1	345	345	00/00	58952234	7:00	345	44330	44336	
9/5	10:00	5:00	9/14/2427/1	9/19/195/1	345	345	00/00	58952234	7:00	345	44330	44336	
10/5	10:00	5:00	9/14/2427/1	9/19/195/1	345	345	00/00	58952234	7:00	345	44330	44336	
11/5	10:00	5:00	9/14/2427/1	9/19/195/1	345	345	00/00	58952234	7:00	345	44330	44336	
12/5	10:00	5:00	9/14/2427/1	9/19/195/1	345	345	00/00	58952234	7:00	345	44330	44336	
13/5	10:00	5:00	9/14/2427/1	9/19/195/1	345	345	00/00	58952234	7:00	345	44330	44336	
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16/5	10:00	5:00	9/14/2427/1	9/19/195/1	345	345	00/00	58952234	7:00	345	44330	44336	
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18/5	10:00	5:00	9/14/2427/1	9/19/195/1	345	345	00/00	58952234	7:00	345	44330	44336	
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20/5	10:00	5:00	9/14/2427/1	9/19/195/1	345	345	00/00	58952234	7:00	345	44330	44336	
21/5	10:00	5:00	9/14/2427/1	9/19/195/1	345	345	00/00	58952234	7:00	345	44330	44336	
22/5	10:00	5:00	9/14/2427/1	9/19/195/1	345	345	00/00	58952234	7:00	345	44330	44336	
23/5	10:00	5:00	9/14/2427/1	9/19/195/1	345	345	00/00	58952234	7:00	345	44330	44336	
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26/5	10:00	5:00	9/14/2427/1	9/19/195/1	345	345	00/00	58952234	7:00	345	44330	44336	
27/5	10:00	5:00	9/14/2427/1	9/19/195/1	345	345	00/00	58952234	7:00	345	44330	44336	
28/5	10:00	5:00	9/14/2427/1	9/19/195/1	345	345	00/00	58952234	7:00	345	44330	44336	
29/5	10:00	5:00	9/14/2427/1	9/19/195/1	345	345	00/00	58952234	7:00	345	44330	44336	
30/5	10:00	5:00	9/14/2427/1	9/19/195/1	345	345	00/00	58952234	7:00	345	44330	44336	

FOR RAJASHYAM KNITTING MILLS

PARTNER

JUNE 24

DATE	WELT PUMP		FLAW METER BOILING		CAUSTIC	ALAM	ROLL	FLAW METER OUTLET		RH	SLUDGE	ENERGY METER	
	ON	OFF	ON	OFF				ON	OFF			ON	OFF
1/6/24													
2/6		OFF											
3/6													
4/6	10:10	5:10	92828200	92850337	545	545	=120	5962258	597415	7:0	545	4885	54905
5/6	10:10	5:10	92850337	92850337	545	545	=120	597415	597415	7:0	545	4885	54905
6/6	10:10	5:10	92850337	92850337	545	545	=120	597415	597415	7:0	545	4885	54905
7/6	10:10	5:10	92850337	92850337	545	545	=120	597415	597415	7:0	545	4885	54905
8/6	10:10	5:10	92850337	92850337	545	545	=120	597415	597415	7:0	545	4885	54905
9/6	10:10	5:10	92850337	92850337	545	545	=120	597415	597415	7:0	545	4885	54905
10/6	10:10	5:10	92850337	92850337	545	545	=120	597415	597415	7:0	545	4885	54905
11/6	10:10	5:10	92850337	92850337	545	545	=120	597415	597415	7:0	545	4885	54905
12/6	10:10	5:10	92850337	92850337	545	545	=120	597415	597415	7:0	545	4885	54905
13/6	10:10	5:10	92850337	92850337	545	545	=120	597415	597415	7:0	545	4885	54905
14/6	10:10	5:10	92850337	92850337	545	545	=120	597415	597415	7:0	545	4885	54905
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16/6	10:10	5:10	92850337	92850337	545	545	=120	597415	597415	7:0	545	4885	54905
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18/6	10:10	5:10	92850337	92850337	545	545	=120	597415	597415	7:0	545	4885	54905
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21/6	10:10	5:10	92850337	92850337	545	545	=120	597415	597415	7:0	545	4885	54905
22/6	10:10	5:10	92850337	92850337	545	545	=120	597415	597415	7:0	545	4885	54905
23/6	10:10	5:10	92850337	92850337	545	545	=120	597415	597415	7:0	545	4885	54905
24/6	10:10	5:10	92850337	92850337	545	545	=120	597415	597415	7:0	545	4885	54905
25/6	10:10	5:10	92850337	92850337	545	545	=120	597415	597415	7:0	545	4885	54905
26/6	10:10	5:10	92850337	92850337	545	545	=120	597415	597415	7:0	545	4885	54905
27/6	10:10	5:10	92850337	92850337	545	545	=120	597415	597415	7:0	545	4885	54905
28/6	10:10	5:10	92850337	92850337	545	545	=120	597415	597415	7:0	545	4885	54905
29/6	10:10	5:10	92850337	92850337	545	545	=120	597415	597415	7:0	545	4885	54905
30/6	10:10	5:10	92850337	92850337	545	545	=120	597415	597415	7:0	545	4885	54905

GSTIN: 06AAEFR4013N1Z7
 ARN: AA06121603478C
 RAJASTHAN KNITTING MILLS
 46, INDUSTRIAL ESTATE PHASE-1
 BAPRI (SONEPAT) HARYANA

JULY '24

DATE	INLET PUMP		SLOW METER RUNNING		CAUSTIC	ALARM	KOLY	SLOW METER OUTLET		ETH	SLUDGE	ENERGY METER	
	ON	OFF	ON	OFF				ON	OFF			ON	OFF
1-7-24													
2/7	10:00	5:00	93542.710	93537.713	345	345	60327.400	60362.730	7:00	345	45516	45516	
3/7	10:00	5:00	93537.713	93532.716	345	345	60327.400	60362.730	7:00	345	45516	45516	
4/7	10:00	5:00	93532.716	93527.719	345	345	60327.400	60362.730	7:00	345	45516	45516	
5/7	10:00	5:00	93527.719	93522.722	345	345	60327.400	60362.730	7:00	345	45516	45516	
6/7	10:00	5:00	93522.722	93517.725	345	345	60327.400	60362.730	7:00	345	45516	45516	
7/7	10:00	5:00	93517.725	93512.728	345	345	60327.400	60362.730	7:00	345	45516	45516	
8/7	10:00	5:00	93512.728	93507.731	345	345	60327.400	60362.730	7:00	345	45516	45516	
9/7	10:00	5:00	93507.731	93502.734	345	345	60327.400	60362.730	7:00	345	45516	45516	
10/7	10:00	5:00	93502.734	93497.737	345	345	60327.400	60362.730	7:00	345	45516	45516	
11/7	10:00	5:00	93497.737	93492.740	345	345	60327.400	60362.730	7:00	345	45516	45516	
12/7	10:00	5:00	93492.740	93487.743	345	345	60327.400	60362.730	7:00	345	45516	45516	
13/7	10:00	5:00	93487.743	93482.746	345	345	60327.400	60362.730	7:00	345	45516	45516	
14/7	10:00	5:00	93482.746	93477.749	345	345	60327.400	60362.730	7:00	345	45516	45516	
15/7	10:00	5:00	93477.749	93472.752	345	345	60327.400	60362.730	7:00	345	45516	45516	
16/7	10:00	5:00	93472.752	93467.755	345	345	60327.400	60362.730	7:00	345	45516	45516	
17/7	10:00	5:00	93467.755	93462.758	345	345	60327.400	60362.730	7:00	345	45516	45516	
18/7	10:00	5:00	93462.758	93457.761	345	345	60327.400	60362.730	7:00	345	45516	45516	
19/7	10:00	5:00	93457.761	93452.764	345	345	60327.400	60362.730	7:00	345	45516	45516	
20/7	10:00	5:00	93452.764	93447.767	345	345	60327.400	60362.730	7:00	345	45516	45516	
21/7	10:00	5:00	93447.767	93442.770	345	345	60327.400	60362.730	7:00	345	45516	45516	
22/7	10:00	5:00	93442.770	93437.773	345	345	60327.400	60362.730	7:00	345	45516	45516	
23/7	10:00	5:00	93437.773	93432.776	345	345	60327.400	60362.730	7:00	345	45516	45516	
24/7	10:00	5:00	93432.776	93427.779	345	345	60327.400	60362.730	7:00	345	45516	45516	
25/7	10:00	5:00	93427.779	93422.782	345	345	60327.400	60362.730	7:00	345	45516	45516	
26/7	10:00	5:00	93422.782	93417.785	345	345	60327.400	60362.730	7:00	345	45516	45516	
27/7	10:00	5:00	93417.785	93412.788	345	345	60327.400	60362.730	7:00	345	45516	45516	
28/7	10:00	5:00	93412.788	93407.791	345	345	60327.400	60362.730	7:00	345	45516	45516	
29/7	10:00	5:00	93407.791	93402.794	345	345	60327.400	60362.730	7:00	345	45516	45516	
30/7	10:00	5:00	93402.794	93397.797	345	345	60327.400	60362.730	7:00	345	45516	45516	
31/7	10:00	5:00	93397.797	93392.800	345	345	60327.400	60362.730	7:00	345	45516	45516	

GSTIN: 06AAEFR4013N1Z7
 ARN: AA06121603478C
 RAJASTHAN KNITTING MILLS
 46, INDUSTRIAL ESTATE PHASE-1
 BARHI (SONEPAT) HARYANA

AUGUST '24'

DATE	ANILET PUMP		FLOW METER BORING		CAUSTIC	ALAM	FOLY	FLOW METER OUTLET		PHI	SLUDGE	ENERGY METRE	
	ON	OFF	ON	OFF				ON	OFF			ON	OFF
18/8	10:00	5:00	94918.960	94981.800	346	346	=100	61267.784	61307.508	7:30	345	45980	46000
21/8	10:00	5:00	94981.800	95040.148	346	346	=120	61307.509	61344.929	7:30	349	46009	46030
24/8	07:00	07:00											
28/8	10:00	5:00	95010.148	95100.019	345	345	=120	61344.929	61382.641	7:00	345	46038	46062
29/8	10:00	5:30	95100.019	95165.637	345	345	=100	61382.641	61423.140	7:00	345	46067	46100
31/8	10:00	5:00	95165.637	95217.827	345	345	=100	61423.140	61461.736	7:30	345	46100	46127
1/9	10:00	5:00	95217.827	95260.272	345	345	=100	61461.736	61502.096	7:00	345	46127	46165
11/8	10:00	5:00	95260.272	95310.127	345	345	=100	61502.096	61544.547	7:30	345	46165	46192
12/8	07:00	07:00	95310.127	95412.360	345	345	=100	61544.547	61586.137	7:00	345	46192	46220
13/8	10:00	5:00	95412.360	95472.715	345	345	=080	61586.137	61624.556	7:00	345	46220	46242
14/8	10:00	5:00	95472.715	95517.925	345	345	=100	61624.556	61658.642	7:30	345	46242	46272
16/8	10:00	5:00	95517.925	95578.761	345	345	=100	61658.642	61699.563	7:00	345	46272	46305
17/8	10:00	5:00	95578.761	95642.548	345	345	=100	61699.563	61735.364	7:00	345	46305	46335
19/8	10:00	07:00	95642.548	95702.411	345	345	=100	61735.364	61772.282	7:30	345	46335	46364
20/8	10:00	5:00	95702.411	95760.293	345	345	=100	61772.282	61812.922	7:00	345	46364	46394
22/8	10:00	5:00	95760.293	95826.087	345	345	=100	61812.922	61853.995	7:00	345	46394	46424
23/8	10:00	6:00	95826.087	95888.124	345	345	=100	61853.995	61894.151	7:30	345	46424	46454
24/8	10:00	5:00	95888.124	95956.585	345	345	=100	61894.151	61937.942	7:00	345	46454	46484
25/8	07:00	07:00											
26/8	10:00	5:00	95956.585	96016.986	345	345	=100	61937.942	61975.007	7:00	345	46484	46514
27/8	10:00	5:30	96016.986	96067.747	345	345	=100	61975.007	62011.060	7:00	345	46514	46544
28/8	10:00	5:00	96067.747	96130.038	345	345	=100	62011.060	62050.730	7:00	345	46544	46574
29/8	9:30	5:00	96130.038	96185.628	345	345	=100	62050.730	62097.560	7:00	345	46574	46604
30/8	10:00	5:00	96185.628	96248.929	345	345	=100	62097.560	62135.781	7:00	345	46604	46634
31/8	10:00	5:00	96248.929	96307.490	345	345	=100	62135.781	62167.628	7:30	345	46634	46664

GSTIN: 05AAEFR4013N1Z7
 ARIN: AA05121603478C
 RAJASTHAN KNITTING MILLS
 46 INDUSTRIAL ESTATE PHASE-1
 BARHI (SONEPAT) HARYANA

Scale: 1:1000

SEPTEMBER '24

DATE	INLET PUMP		FLOW METER BOILING		CAUSTIC	ALARM	POLK	FLOW METER OUTLET		MIL	ALLENCE	ENERGY METER	
	ON	OFF	ON	OFF				ON	OFF			ON	OFF
19/24													
21/24		OFF											
24/24	10:00	5:00	96304.50	96361.819	345	345	-100	62264.676	62201.299	7:00	345	46577	46577
27/24	10:00	5:00	96356.819	96379.631	345	345	-100	62204.794	62208.306	7:00	345	46577	46577
29/24	10:00	5:00	96379.631	96392.443	345	345	-100	62227.506	62227.506	7:00	345	46577	46577
30/24	10:00	5:00	96392.443	96392.443	345	345	-100	62227.506	62227.506	7:00	345	46577	46577
01/24		OFF											
02/24	10:00	5:00	96508.691	96608.303	345	345	-100	62357.892	62388.604	7:00	345	46577	46577
03/24	10:00	5:00	96608.303	96611.515	345	345	-100	62388.604	62421.216	7:00	345	46577	46577
04/24	10:00	5:00	96611.515	96624.327	345	345	-100	62421.216	62454.828	7:00	345	46577	46577
05/24	10:00	5:00	96624.327	96637.139	345	345	-100	62454.828	62488.740	7:00	345	46577	46577
06/24	10:00	5:00	96637.139	96650.951	345	345	-100	62488.740	62522.652	7:00	345	46577	46577
07/24	10:00	5:00	96650.951	96664.763	345	345	-100	62522.652	62556.564	7:00	345	46577	46577
08/24	10:00	5:00	96664.763	96678.575	345	345	-100	62556.564	62590.476	7:00	345	46577	46577
09/24	10:00	5:00	96678.575	96692.387	345	345	-100	62590.476	62624.388	7:00	345	46577	46577
10/24	10:00	5:00	96692.387	96706.199	345	345	-100	62624.388	62658.300	7:00	345	46577	46577
11/24	10:00	5:00	96706.199	96720.011	345	345	-100	62658.300	62702.912	7:00	345	46577	46577
12/24	10:00	5:00	96720.011	96733.823	345	345	-100	62702.912	62747.424	7:00	345	46577	46577
13/24	10:00	5:00	96733.823	96747.635	345	345	-100	62747.424	62791.936	7:00	345	46577	46577
14/24	10:00	5:00	96747.635	96761.447	345	345	-100	62791.936	62836.448	7:00	345	46577	46577
15/24	10:00	5:00	96761.447	96775.259	345	345	-100	62836.448	62880.960	7:00	345	46577	46577
16/24	10:00	5:00	96775.259	96789.071	345	345	-100	62880.960	62925.472	7:00	345	46577	46577
17/24	10:00	5:00	96789.071	96802.883	345	345	-100	62925.472	62970.084	7:00	345	46577	46577
18/24	10:00	5:00	96802.883	96816.695	345	345	-100	62970.084	63014.596	7:00	345	46577	46577
19/24	10:00	5:00	96816.695	96830.507	345	345	-100	63014.596	63059.108	7:00	345	46577	46577
20/24	10:00	5:00	96830.507	96844.319	345	345	-100	63059.108	63103.620	7:00	345	46577	46577
21/24	10:00	5:00	96844.319	96858.131	345	345	-100	63103.620	63148.132	7:00	345	46577	46577
22/24	10:00	5:00	96858.131	96871.943	345	345	-100	63148.132	63192.644	7:00	345	46577	46577
23/24	10:00	5:00	96871.943	96885.755	345	345	-100	63192.644	63237.156	7:00	345	46577	46577
24/24	10:00	5:00	96885.755	96899.567	345	345	-100	63237.156	63281.668	7:00	345	46577	46577
25/24	10:00	5:00	96899.567	96913.379	345	345	-100	63281.668	63326.180	7:00	345	46577	46577
26/24	10:00	5:00	96913.379	96927.191	345	345	-100	63326.180	63370.692	7:00	345	46577	46577
27/24	10:00	5:00	96927.191	96941.003	345	345	-100	63370.692	63415.204	7:00	345	46577	46577
28/24	10:00	5:00	96941.003	96954.815	345	345	-100	63415.204	63459.716	7:00	345	46577	46577
29/24	10:00	5:00	96954.815	96968.627	345	345	-100	63459.716	63504.228	7:00	345	46577	46577
30/24	10:00	5:00	96968.627	96982.439	345	345	-100	63504.228	63548.740	7:00	345	46577	46577
01/24	10:00	5:00	96982.439	96996.251	345	345	-100	63548.740	63593.252	7:00	345	46577	46577
02/24	10:00	5:00	96996.251	97010.063	345	345	-100	63593.252	63637.764	7:00	345	46577	46577
03/24	10:00	5:00	97010.063	97023.875	345	345	-100	63637.764	63682.276	7:00	345	46577	46577
04/24	10:00	5:00	97023.875	97037.687	345	345	-100	63682.276	63726.788	7:00	345	46577	46577
05/24	10:00	5:00	97037.687	97051.499	345	345	-100	63726.788	63771.300	7:00	345	46577	46577
06/24	10:00	5:00	97051.499	97065.311	345	345	-100	63771.300	63815.812	7:00	345	46577	46577
07/24	10:00	5:00	97065.311	97079.123	345	345	-100	63815.812	63860.324	7:00	345	46577	46577
08/24	10:00	5:00	97079.123	97092.935	345	345	-100	63860.324	63904.836	7:00	345	46577	46577
09/24	10:00	5:00	97092.935	97106.747	345	345	-100	63904.836	63949.348	7:00	345	46577	46577
10/24	10:00	5:00	97106.747	97120.559	345	345	-100	63949.348	63993.860	7:00	345	46577	46577
11/24	10:00	5:00	97120.559	97134.371	345	345	-100	63993.860	64038.372	7:00	345	46577	46577
12/24	10:00	5:00	97134.371	97148.183	345	345	-100	64038.372	64082.884	7:00	345	46577	46577
13/24	10:00	5:00	97148.183	97161.995	345	345	-100	64082.884	64127.396	7:00	345	46577	46577
14/24	10:00	5:00	97161.995	97175.807	345	345	-100	64127.396	64171.908	7:00	345	46577	46577
15/24	10:00	5:00	97175.807	97189.619	345	345	-100	64171.908	64216.420	7:00	345	46577	46577
16/24	10:00	5:00	97189.619	97203.431	345	345	-100	64216.420	64260.932	7:00	345	46577	46577
17/24	10:00	5:00	97203.431	97217.243	345	345	-100	64260.932	64305.444	7:00	345	46577	46577
18/24	10:00	5:00	97217.243	97231.055	345	345	-100	64305.444	64349.956	7:00	345	46577	46577
19/24	10:00	5:00	97231.055	97244.867	345	345	-100	64349.956	64394.468	7:00	345	46577	46577
20/24	10:00	5:00	97244.867	97258.679	345	345	-100	64394.468	64438.980	7:00	345	46577	46577
21/24	10:00	5:00	97258.679	97272.491	345	345	-100	64438.980	64483.492	7:00	345	46577	46577
22/24	10:00	5:00	97272.491	97286.303	345	345	-100	64483.492	64528.004	7:00	345	46577	46577
23/24	10:00	5:00	97286.303	97300.115	345	345	-100	64528.004	64572.516	7:00	345	46577	46577
24/24	10:00	5:00	97300.115	97313.927	345	345	-100	64572.516	64617.028	7:00	345	46577	46577
25/24	10:00	5:00	97313.927	97327.739	345	345	-100	64617.028	64661.540	7:00	345	46577	46577
26/24	10:00	5:00	97327.739	97341.551	345	345	-100	64661.540	64706.052	7:00	345	46577	46577
27/24	10:00	5:00	97341.551	97355.363	345	345	-100	64706.052	64750.564	7:00	345	46577	46577
28/24	10:00	5:00	97355.363	97369.175	345	345	-100	64750.564	64795.076	7:00	345	46577	46577
29/24	10:00	5:00	97369.175	97382.987	345	345	-100	64795.076	64839.588	7:00	345	46577	46577
30/24	10:00	5:00	97382.987	97396.799	345	345	-100	64839.588	64884.100	7:00	345	46577	46577
01/24	10:00	5:00	97396.799	97410.611	345	345	-100	64884.100	64928.612	7:00	345	46577	46577
02/24	10:00	5:00	97410.611	97424.423	345	345	-100	64928.612	64973.124	7:00	345	46577	46577
03/24	10:00	5:00	97424.423	97438.235	345	345	-100	64973.124	65017.636	7:00	345	46577	46577
04/24	10:00	5:00	97438.235	97452.047	345	345	-100	65017.636	65062.148	7:00	345	46577	46577
05/24	10:00	5:00	97452.047	97465.859	345	345	-100	65062.148	65106.660	7:00	345	46577	46577
06/24	10:00	5:00	97465.859	97479.671	345	345	-100	65106.660	65151.172	7:00	345	46577	46577
07/24	10:00	5:00	97479.671	97493.483	345	345	-100	65151.172	65195.684	7:00	345	46577	46577
08/24	10:00	5:00	97493.483	97507.295									

OCTOBER '24

DATE	INLET PUMP		FLOW METER RUNNING		CAUSTIC	ALAN	POLY	FLOW METER OUTLET		FEI	SLUDGE	ENERGY METER	
	ON	OFF	ON	OFF				ON	OFF			ON	OFF
1-10-24													
2/0													
3/0	10:10	5:10	97534.393	97586.244	345	345	0.00	62944.725	62984.181	7:00	345	47060	47064
4/0	10:10	6:10	97538.244	97642.067	345	345	-1.00	62984.181	63017.131	7:00	345	47060	47064
5/0													
6/0													
7/0	10:10	5:10	97667.067	97711.580	345	345	0.00	63017.131	63058.731	7:00	345	47060	47064
8/0	10:10	5:10	97711.580	97734.739	345	345	0.00	63058.731	63099.116	7:00	345	47060	47064
9/0	10:10	5:10	97734.739	97825.611	345	345	0.00	63099.116	63139.606	7:00	345	47060	47064
10/0	10:10	5:10	97825.611	97890.230	345	345	0.00	63139.606	63176.692	7:00	345	47060	47064
11/0	10:10	5:10	97890.230	97937.710	345	345	0.00	63176.692	63211.507	7:00	345	47060	47064
12/0													
13/0													
14/0	10:10	5:10	97947.710	97999.820	345	345	0.00	63211.507	63247.767	7:00	345	47060	47064
15/0	10:10	5:10	97999.820	98037.950	345	345	0.00	63247.767	63282.594	7:00	345	47060	47064
16/0	10:10	5:10	98037.950	98079.430	345	345	0.00	63282.594	63304.994	7:00	345	47060	47064
17/0	10:10	5:10	98079.430	98144.230	345	345	0.00	63304.994	63338.484	7:00	345	47060	47064
18/0	10:10	5:10	98144.230	98196.010	345	345	0.00	63338.484	63373.686	7:00	345	47060	47064
19/0													
20/0													
21/0	10:10	5:10	98196.010	98257.240	345	345	0.00	63373.686	63412.113	7:00	345	47060	47064
22/0	10:10	5:10	98257.240	98318.110	345	345	0.00	63412.113	63450.032	7:00	345	47060	47064
23/0	10:10	5:10	98318.110	98355.010	345	345	0.00	63450.032	63487.202	7:00	345	47060	47064
24/0	10:10	5:10	98355.010	98423.209	345	345	0.00	63487.202	63522.202	7:00	345	47060	47064
25/0	10:10	5:10	98423.209	98458.924	345	345	0.00	63522.202	63557.202	7:00	345	47060	47064
26/0	10:10	5:10	98458.924	98505.634	345	345	0.00	63557.202	63592.202	7:00	345	47060	47064
27/0													
28/0	10:10	5:10	98505.634	98560.133	345	345	0.00	63592.202	63627.202	7:00	345	47060	47064
29/0	10:10	5:10	98560.133	98618.824	345	345	0.00	63627.202	63662.202	7:00	345	47060	47064
30/0	10:10	5:10	98618.824	98669.241	345	345	0.00	63662.202	63697.202	7:00	345	47060	47064
31/0	10:10	6:10	98669.241	98705.855	345	345	0.00	63697.202	63732.202	7:00	345	47060	47064

GSTIN: 06AAEFR4013N1Z7
 ARN: AA06121603478C
 RAJASTHAN KNITTING MILLS
 46, INDUSTRIAL ESTATE PHASE-1
 BARHI (SONEPAT) HARYANA

Handwritten signature

NOVEMBER '24'

DATE	ISLET PUMP		FLOW METER BURNING		CAUTION	ALARM	POLY	FLOW METER OUTPUT		EN	MURGE	ENERGY METER	
	ON	OFF	ON	OFF				ON	OFF			ON	OFF
11/1/24													
2/11													
3/11													
4/11		OFF											
5/11	9:10					345	-00	63695055	63724436	7:10	245	57518	57669
6/11	9:10		98753679		345	-10	63724436	63760348	7:10	245	57518	57669	
7/11	10:10		98753679		345	-10	63760348	63796488	7:10	245	57518	57669	
8/11	10:10		98753679		345	-10	63796488	63827163	7:10	245	57518	57669	
9/11	10:10		98753679		345	-10	63827163	63858191	7:10	245	57518	57669	
10/11	10:10		98753679		345	-10	63858191	63889122	7:10	245	57518	57669	
11/11	10:10		98753679		345	-10	63889122	63920153	7:10	245	57518	57669	
12/11	10:10		98753679		345	-10	63920153	63951184	7:10	245	57518	57669	
13/11	10:10		98753679		345	-10	63951184	63982215	7:10	245	57518	57669	
14/11	10:10		98753679		345	-10	63982215	64013246	7:10	245	57518	57669	
15/11	10:10		98753679		345	-10	64013246	64044277	7:10	245	57518	57669	
16/11	10:10		98753679		345	-10	64044277	64075308	7:10	245	57518	57669	
17/11	10:10		98753679		345	-10	64075308	64106339	7:10	245	57518	57669	
18/11	10:10		98753679		345	-10	64106339	64137370	7:10	245	57518	57669	
19/11	10:10		98753679		345	-10	64137370	64168401	7:10	245	57518	57669	
20/11	10:10		98753679		345	-10	64168401	64199432	7:10	245	57518	57669	
21/11	10:10		98753679		345	-10	64199432	64230463	7:10	245	57518	57669	
22/11	10:10		98753679		345	-10	64230463	64261494	7:10	245	57518	57669	
23/11	10:10		98753679		345	-10	64261494	64292525	7:10	245	57518	57669	
24/11	10:10		98753679		345	-10	64292525	64323556	7:10	245	57518	57669	
25/11	10:10		98753679		345	-10	64323556	64354587	7:10	245	57518	57669	
26/11	10:10		98753679		345	-10	64354587	64385618	7:10	245	57518	57669	
27/11	10:10		98753679		345	-10	64385618	64416649	7:10	245	57518	57669	
28/11	10:10		98753679		345	-10	64416649	64447680	7:10	245	57518	57669	
29/11	10:10		98753679		345	-10	64447680	64478711	7:10	245	57518	57669	
30/11	10:10		98753679		345	-10	64478711	64509742	7:10	245	57518	57669	

66160 60VACFR4013N1Z7
 ALM: AA06121603478C
 RAMASTHAN KNITTING MILLS
 46 INDUSTRIAL ESTATE PHASE-1
 BACHHI (SONEPAT) HARYANA
 Date: 11/11/24

DEC 24

DATE	INLET WATER		ELIMINATED WATER		CAUSING	ALAN	KELLY	FLOW METER OUTLET		EN	SLUDGE	ENERGY METER
	ON	OFF	ON	OFF				ON	OFF			
11/24												
12/24												
13/24												
14/24												
15/24												
16/24												
17/24												
18/24												
19/24												
20/24												
21/24												
22/24												
23/24												
24/24												
25/24												
26/24												
27/24												
28/24												
29/24												
30/24												

GSTIN: 03AAEFR4013N1Z7
 AIRN: AA06121603478C
 RAJASTHAN KNITTING MILLS
 46, INDUSTRIAL ESTATE PHASE-1
 BARHI (SONEPAT) HARYANA

Handwritten signature

*(HSIIDC FRESH WATER METER LINE)
ALREADY INSTALLED*

HSIIDC Industrial Estate, Barhi, District: Barhi, 131101
Phone: +91-130-2474756 Fax: +91---

E-mail: hsiidcbarhi@gmail.com visit us at : <http://www.hsiidcsewa.org> in CIN:U29199HR1967SGC034545

Water / Sewerage Bill

Due Date: 25/09/2021
Amount payable after due Date: 1322

Bill Date: 10/09/2021
Bill Amount:

Alottee Name: **RAJASTHAN KNITTING MILLS**

Unique No.	Bill Number	District	Estate	Cluster	Phase	Sector	Plot No	Plot Size(sqrn)
289380	Barhi/WBS/2021/JUL/308432	Sonapat	Barhi	Industrial Estate	I	21	46	1012.5

Bill Period		Meter Reading(Meter - Working)		Unit Consumed(Kl)	Rate	Water Charges(a)*
From	To	New	Old			
01/06/2021	31/07/2021	609	605	4	11	1000

Sewerage Charges Water Closet(WC)/Urinal (URI) (b)	Waste Water Charges (WWC)(i)		WWC on a/c of water from Borewell(ii) (if any)	Booster Pump Penalty Charges(d)	Arrears If Any(e)	Credit Amt.(f)	Payable Total Amt. Before Due Date (g)	Surcharge (h)	Payable Total Amount After due date(i)
	No.	Rate/Per Month							
WC(i)	2	15							
Urinal(ii)	3	5							
Total Sewerage Charges(g)			0	0	0	0	1290	32	1322

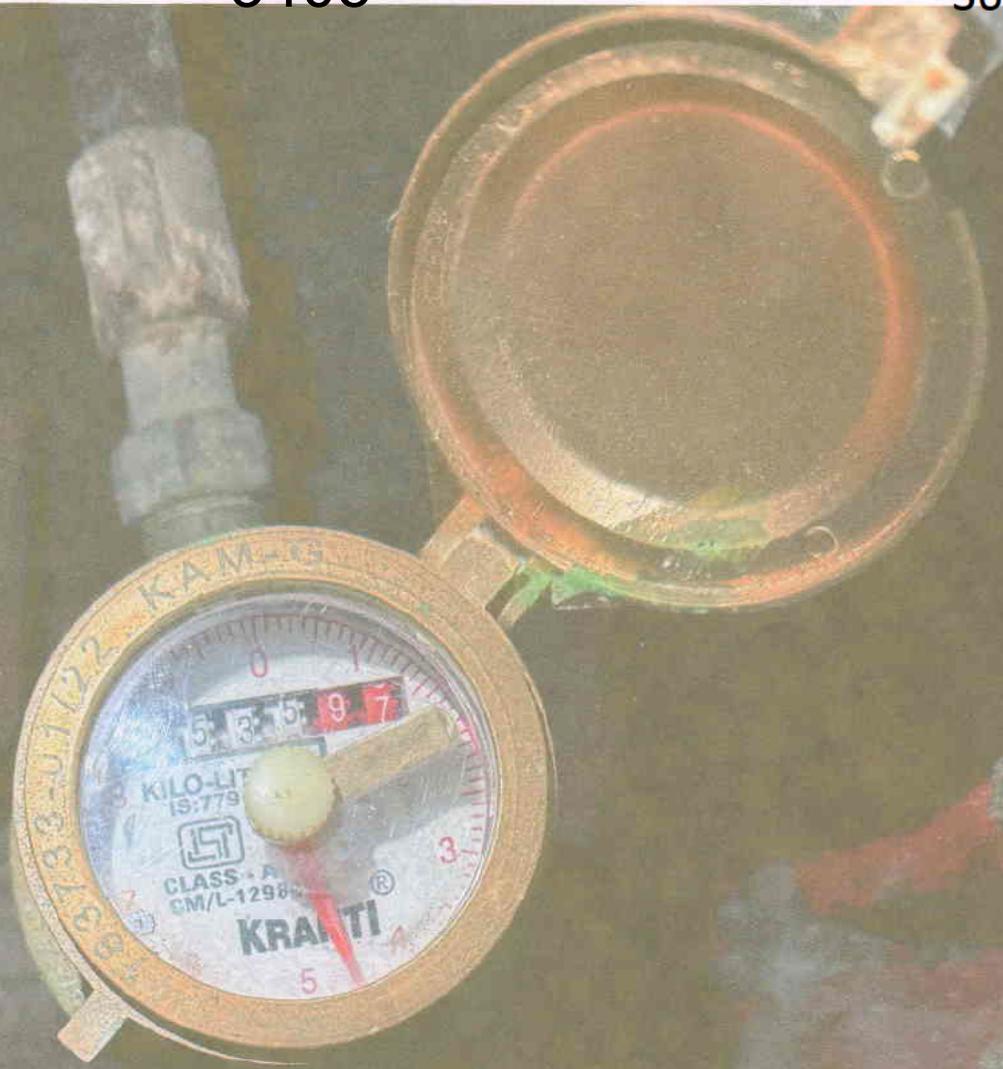
Important Note: Notice in instruction are printed on reverse. I. Please Pay the bill online at www.hsiidcsewa.org.in
 ii. Kindly make timely payments to avoid disconnection.
 iii. Draft/Cheque should be drawn in favour of HSIIDC Ltd. to be deposited in issuing branch. In case of payment by cheque, it shall be deposited in the concerned office at least three days prior to the due date.
 iv. Cash payment will not be accepted.
 v. Flat rate charges shall be levied if the meter remains out of order for more than two months.

PMD
13/9/21
13/9/21

For and on behalf

Authorized Signatory

Report Date: Fri Sep 10 12:55:07 IST



FUEL CONSUMPTION

9
 ASH GENERATION (FROM THE DATE OF
 NOTICE RECEIVING)

DATE	ENERGY METER (ON)	BOILER		TIME ON	TIME OFF	KG. BIOMASS	KG. ASH
		ENERGY METER (OFF)	AM				
1.1.25	25420	25518		9.00	5.00	500	
2/1	25518	25620		9.00	5.00	500	
3/1	25620	25724		9.00	4.30	550	
4/1	25724	25830		9.00	5.30	550	
5/1	OFF						
6/1	25830	25930		9.00	5.00	500	
7/1	25930	26031		9.00	5.30	550	
8/1	26031	26128		9.00	4.30	525	
9/1	26128	26225		9.00	5.00	500	
10/1	26225	26326		9.00	5.00	500	
11/1	26320	26421		9.00	4.30	500	
12/1	OFF						
13/1	26421	26513		9.00	4.30	500	
14/1	26513	26608		9.00	5.00	575	
15/1	26608	26699		9.00	5.30	500	
16/1	26699	26790		9.00	5.00	500	
17/1	26790	26889		9.00	5.00	500	25
18/1	26889	26940		9.00	5.00	550	30
19/1	OFF						
20/1	26990	27086		9.00	5.30	575	35
21/1	27086	27180		9.00	5.10	500	30
22/1	27180	27281		9.00	5.00	550	30
23/1	27281	27395		9.00	5.00	575	35
24/1	27395	27580		9.00	8.30	750	45
25/1	OFF						
26/1	OFF						
27/1	27580	27677		9.00	5.00	500	35
28/1	27677	27782		9.00	5.10	550	30

GSTIN: 06AAEFR4013N1Z7
 ARN: AA06121603478C
 RAJASTHAN KNITTING MILLS
 46, INDUSTRIAL ESTATE PHASE-1
 BARHI (SONEPAT) HARYANA

VAKALATNAMA**BEFORE THE NATIONAL GREEN TRIBUNAL PRINCIPAL BENCH, NEW DELHI****ORIGINAL APPLICATION NO. 622 OF 2024****IN RE:-****VARUN GULATI****...APPLICANT**

VERSUS

STATE OF HARYANA & ORS.**...RESPONDENTS**

KNOW ALL to whom these presents shall come that I/We, undersigned the above named do hereby appoint.

**SIDDHARTH BATRA (P/1083/2004), ARCHNA YADAV (D/1837/2020), SHIVANI CHAWLA (D/2233/2019),
CHINMAY DUBEY (D/8141/2021) & RHYTHM KATYAL (D/3528/2022);**

Advocates

Satram Dass B & Co., 8A, Sagar Apartment, 6 Tilak Marg, New Delhi-110001
Mob: 988888 4445, Email: siddharth.batra@satramdass.com

(hereinafter called the advocate/s) to be my/our Advocate in the above noted case and authorize him: -

To act, appear and plead in the above-noted case in this Court or in any other Court in which the same may be tried or heard and also in the Appellate Court including High Court subject to payment of fees separately for each court by me/us.

To sign file, verify and present pleadings, appeals, cross-objections or petitions for executions, review, revision, withdrawal, compromise or other petitions or affidavits or other documents as may be deemed necessary or proper for the prosecution of the said case in all its stages subject to payment of fees for each stage. To file and take back documents, to admit and/or deny the documents of opposite party. To withdraw or compromise the said case or submit to arbitration any differences or disputes that may arise touching or in any manner relating to the said case. To take execution proceedings. To deposit, draw and receive monthly cheques, cash and grant receipts thereof and to do all other acts and things which may be necessary to be done for the progress and in the course of the prosecution of the said case. To appoint and instruct any other Legal Practitioner authorizing him to exercise the power and authority hereby conferred upon the Advocate whenever he may think fit to do so and to sign the power of attorney on our behalf.

And I/We the undersigned do hereby agree to ratify and confirm all acts done by the Advocate or his substitute in the matter as my/our own acts, as if done by me/us to all intents and proposes. And I/We undertake that I/We or my /our duly authorised agent would appear in Court on all hearings and will inform the Advocate for appearance when the case is called. And I/We the undersigned do hereby agree not to hold the advocate or his substitute responsible for the result of the said case. The adjournment costs whenever ordered by the Court shall be of the Advocate which he shall receive and retain for himself. And I/We the undersigned do hereby agree that in the event of the whole or part of the fee agreed by me/us to be paid to the advocate remaining unpaid he shall be entitled to withdraw from the prosecution of the said case until the same is paid up. The fee settled is only for the above case and above Court. I/We hereby agree that once fee is paid, I/We will not be entitled for the refund of the same in any case whatsoever and if the case prolongs for more than 3 years the original fee shall be paid again by me/us.

IN WITNESS WHEREOF I/We do hereunto set my/our hand to these presents the contents of which have been understood by me/us on this 21st day of FEB, 2025

Accepted, identified and certified subjected to the terms of the fees.


[SIDDHARTH BATRA] [ARCHNA YADAV]
[SHIVANI CHAWLA] [CHINMAY DUBEY] & [RHYTHM KATYAL]
Advocates
ClientGSTIN: 06AAEFR4013N1Z7
ARN: AA06121603478C
RAJASTHAN KNITTING MILLS
46, INDUSTRIAL ESTATE PHASE-1
BARHI (SONEPAT) HARYANA



भारतीय विशिष्ट पहचान प्राधिकरण
भारत सरकार
Unique Identification Authority of India
Government of India



E-Aadhaar Letter

नमस्कार/ Enrolment No. 1007/21096/04277

Sandeep Bihari (संदीप बिहारी)
S/O. Raj Kumar Bihari, B-166 LOK VIHAR, PITAM
PURA, Saraswati Vihar, Saraswati Vihar, North West
Delhi
Delhi, 110034

- अंगार पहचान का प्रमाण है, नागरिकता का नहीं।
- पहचान का प्रमाण अनिवार्य ऑनलाइन सेवाओं के लिए है।
- यह एक इलेक्ट्रॉनिक पत्रिका द्वारा बना हुआ है।

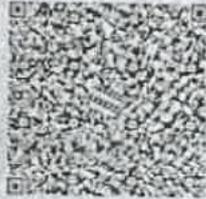
सूचना

आपका आधार क्रमांक Your Aadhaar No.

9885

INFORMATION

- Address is proof of identity, not of citizenship.
- To establish identity, authenticate online.
- This is electronically generated letter.



आधार - आम आदमी का अधिकार

Signature valid

Digitally signed by
Sandeep Bihari
Date: 10/07/2013



1947 help@uidai.gov.in www.uidai.gov.in P.O. Box No. 1947, Bangalore-560 001

- आधार देश भर में मान्य है।
- आधार के लिए आपको एक ही बार नमस्कार करे कार्यक्रम को आवश्यकता है।
- कृपया अपना नवीनतम मोबाइल नंबर तथा ई-मेल पता दाने करार. इनने आपको विभिन्न सुविधाएं प्राप्त करने में सहायता करे।

- Aadhaar is valid throughout the country.
- You need to enrol only once for Aadhaar.
- Please update your mobile number and e-mail address. This will help you to avail various services in future.

भारत सरकार
UNIQUE IDENTIFICATION AUTHORITY OF INDIA



संदीप बिहारी
Sandeep Bihari
उपल 107081972
मुंबई, महाराष्ट्र

भारतीय विशिष्ट पहचान प्राधिकरण
UNIQUE IDENTIFICATION AUTHORITY OF INDIA

पता
S/O राज कुमार बिहारी, बी-166
लोक विहार, पीताम पुरा,
सरस्वती विहार, सरस्वती
विहार, नॉर्थ वेस्ट दिल्ली
दिल्ली, 110034

9885

आधार - आम आदमी का अधिकार

Aadhaar - Aam Aadmi ka Adhikar

Sandeep Bihari

Advance service copies of short reply on behalf of Respondent Nos. 9, 17, 18, 28, 50, 53, 57, 65 & 76 in O.A. No. 622/2024 titled as 'Varun Gulati v. State of Haryana & Ors.'

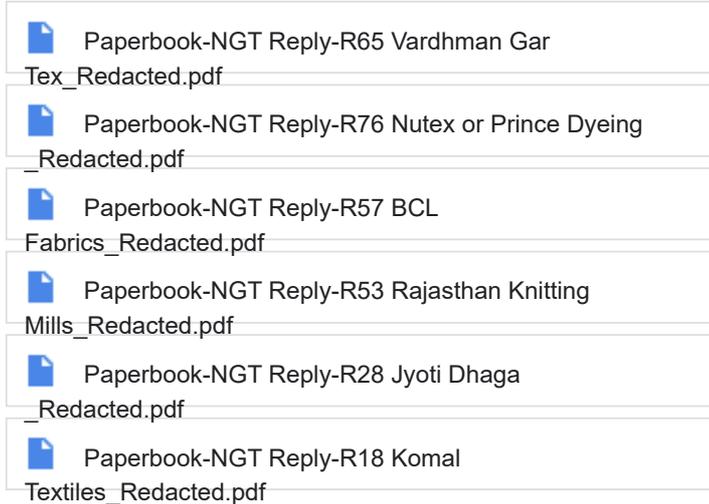
1 message

Vijay Kumar <vijay.kumar@satramdass.com>

Fri, May 23, 2025 at 1:06 PM

To: Mansi Chahal <mansichahal104@gmail.com>, Varun Gulati <jansewajanhit@gmail.com>

Cc: Rhythm Katyal <rhythm.katyal@satramdass.com>, Archana Yadav <archana.yadav@satramdass.com>, Shivani Chawla <shivani.chawla@satramdass.com>



Dear Sir,

PFA.

Advance service copies of short reply on behalf of Respondent Nos. 9, 17, 18, 28, 50, 53, 57, 65 & 76 in O.A. No. 622/2024 titled as 'Varun Gulati v. State of Haryana & Ors.'

Kindly treat the same as Proof of service.

Regards

Vijay Kumar
Office Manager

SDB
SATRAM DASS B & CO.
ADVOCATES
8A Sagar Apartment
6 Tilak Marg
New Delhi - 110001
Landline - +91-11-47046111
vijay.kumar@satramdass.com

Satram Dass B & Co. made the following annotations

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3 attachments

-  **Paperbook-NGT Reply- R9 Manohar Filaments.pdf**
9723K
-  **Paperbook-NGT Reply-R17 Generous Textiles _Redacted.pdf**
9914K
-  **Paperbook-NGT Reply-R50 Shree Jee Fabrics_Redacted.pdf**
5406K